

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 46**

**C.P 143/MB/2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.10.2023**

NAME OF THE PARTIES:    **UNION OF INDIA THROUGH SFIO V/S**  
**UNITY INFRAPROJECTS LTD**

Section 241(2),242 (4), 246, 339 of the Companies Act, 2013

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**ORDER**

**C.P 143/MB/2022**

- 1) Mr. M.S. Bharadwaj, Ld. Counsel for the Petitioner and Ms. Jyoti Muley, Ld. Counsel for Respondent Nos. 5 to 9 are present. None present for other Respondents, when the matter is called out.
- 2) Counsel for Respondent Nos. 5 to 9 seeks some time to argue the matter. Time is allowed.
- 3) Parties are directed to complete and exchange the pleadings well before the adjourned date and be ready for the Argument on the next date of hearing.

No further time will be granted for the Purpose. This will be treated as last opportunity.

- 4) At request, the matter is adjourned to 29.11.2023, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare